

HARYANA VIDHAN SABHA

7th SESSION

BULLETIN NO. 4

Wednesday, the 22nd December, 2021

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 22nd December, 2021 from 10.00 A.M. to 5.14 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	13	-	-	17

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 23

II RAISING THE MATTER OF WITHDRAWAL OF THE RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (HARYANA AMENDMENT) BILL, 2021.

Smt. Kiran Choudhry, a Member from the Indian National Congress Party raised the matter of withdrawal of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021 which was passed by the Haryana Legislative Assembly. She further stated that the Governor has not given his consent on this Bill so far, hence, this Bill should be withdrawn by the Government in the interest of the farmers.

The Speaker asked the Member that this bill has already been passed by the Haryana Vidhan Sabha but several Members of the Indian National Congress Party did not satisfy with the Speaker. Dr. Raghuvir Singh Kadian also sought the status of the above said Bill.

The Speaker asked the Member that as this Bill has already been passed by the Haryana Vidhan Sabha and if some technical point arises in this Bill then the office of the Hon'ble Governor, Haryana will inform the Government and thereafter, the Government will take action accordingly but

Smt. Kiran Choudhry and other Members of her Party continuously insisted upon their demand.

III. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

IV. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

V. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Shri Amit Sihag, Dr. Krishan Lal Middha, Shri Neeraj Sharma, Shri Narendra Gupta, Smt. Shakuntla Khatak, Shri Rajash Nagar, Smt. Renu Bala, Shri Ram Karan, Shri Lakshman Napa, Shri Jaiveer Singh, Shri Laxman Singh Yadav, Shri Mewa Singh, Shri Dharam Pal Gonder, Shri Ram Kumar Gautam, Shri Praveen Dagar, Shri Subhash Gangoli, Shri Sanjay Singh, Shri Davender Babli, Shri Mohan Lal Badoli, Shri Subhash Sudha, Rao Dan Singh, Shri Vinod Bhayana, Shri Iswar Singh, Smt. Nirmal Rani, Shri Surender Panwar, Shri Ram Kumar Kashyap, Shri Indu Raj, Shri Harvinder Kalyan, Shri Shishpal Singh, Shri Parmod Kumar Vij and Shri Jagbir Singh Malik raised the various matters/ demands of their respective constituencies.

VI. NOTICE OF CALLING ATTENTION MOTION

When Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party sought the fate of his Calling Attention Motion given notice of by him regarding Drug menace in the State, the Speaker informed him that it was disallowed.

VII. CALLING ATTENTION MOTIONS AND STATEMENTS THEREON.

- (i) हरियाणा में नए कोविड वेरिएंट ओमिक्रोन पर अंकुश लगाने के लिए उठाए गए पगों बारे

The Speaker informed the House that he had received a Calling Attention Motion No. 31 given notice of by Shri Chiranjeev Rao, M.L.A. regarding हरियाणा में नए कोविड वेरिएंट ओमिक्रोन पर अंकुश लगाने के लिए उठाए गए पगों बारे and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 35 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 31, hence, he can also ask his supplementary. The Speaker further informed the House that he had also received a Calling Attention Motion No. 38 given notice of by Shri Balraj Kundu, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 31, hence, he can also ask his supplementary. The Speaker further informed the House that he had also received a Calling Attention Motion No. 47 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 31, hence, she can also ask her supplementary.

He further asked Shri Chiranjeev Rao, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Chiranjeev Rao read out his notice.

The Health Minister then made a statement.

- (ii) मेरी फसल, मेरा ब्यौरा के अन्तर्गत किसानों द्वारा कृषि उपज के पंजीकरण बारे

The Speaker informed the House that he had received a Calling Attention Motion No. 43 given notices of by Shri Varun Chaudhary and Shri Amit Sihag, M.L.As. regarding मेरी फसल, मेरा ब्यौरा के अन्तर्गत किसानों द्वारा कृषि उपज के पंजीकरण बारे and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 48 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 43, hence, he can also ask his supplementary.

He further asked Shri Varun Chaudhary, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Varun Chaudhary read out his notice.

The Agriculture and Farmers' Welfare Minister then made a statement.

VIII. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. Nos. 01 to 06 on the Table of the House.

IX. RAISING THE VARIOUS ISSUES

Shri Bhupinder Singh Hooda, Leader of the Opposition again raised various issues and stated that the replies for the same have not been given by the Government satisfactory in the House. He further demanded that replies for the issues whichever have been raised by the Members in the House, should be given properly.

X. NOTICE OF CALLING ATTENTION MOTION

When Shri Jagbir Singh Malik, a Member from the Indian National Congress Party sought the fate of his various Calling Attention Motions given notices of by him regarding various issues, the Speaker informed him that it is not a stage to accept them.

XI. REPLY GIVEN BY THE CHIEF MINISTER IN REGARD TO THE VARIOUS ISSUES/DEMANDS RAISED BY THE MEMBERS.

The Chief Minister replied in regard to the issues/demands raised by the Members in the House.

He further assured the House that in future replies for the issues/demands raised by the Members in the Zero Hour, will be given in writing within a month to the concerned Members.

XII. LEGISLATIVE BUSINESS

(i) BILLS FOR INTRODUCTION, CONSIDERATION AND PASSING)

1. The Haryana Appropriation (No. 4) Bill, 2021.

At 4.05 P.M., the Chief Minister introduced the Haryana Appropriation (No. 4) Bill, 2021 and also moved-

That the Haryana Appropriation (No. 4) Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian, Smt. Geeta Bhukkal and Shri Aftab Ahmed, Members of the Indian National Congress Party, spoke for 08, 02 and 02 minutes respectively.

The Deputy Chief Minister, spoke for a while.

The Chief Minister, by way of reply, spoke for 03 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

XIII. ANNOUNCEMENT OF DEARNESS ALLOWANCE/ DEARNESS RELIEF AND CONTRIBUTION FOR THE EMPLOYEES OF NATIONAL PENSION SCHEME.

During the passing of the Haryana Appropriation (No. 4) Bill, 2021, the Chief Minister announced to increase the Dearness Allowance/Dearness Relief @ 3% for the employees, pensioners and family pensioners w.e.f. 1.7.2021.

He further announced to increase the contribution for the employees of N.P.S. from 10 percent to 14 percent on the pattern of Central Government.

XIV. RESUMPTION OF THE LEGISLATIVE BUSINESS

2. The Haryana Agricultural Produce Markets (Amendment) Bill, 2021.

At 4.26 P.M., the Agriculture and Farmers' Welfare Minister introduced the Haryana Agricultural Produce Markets (Amendment) Bill, 2021 and also moved-

That the Haryana Agricultural Produce Markets (Amendment) Bill be taken into consideration at once.

Shri Varun Chaudhary and Smt. Kiran Choudhry, Members of the Indian National Congress Party, spoke for 02 minutes and for a while respectively.

The Agriculture and Farmers' Welfare Minister, by way of reply, spoke for 01 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

The motion was put and carried.

(ii) BILLS FOR CONSIDERTION AND PASSING

1. The Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021.

At 4.33 P.M., the Deputy Chief Minister moved-

That the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Panchkula Metropolitan Development Authority (Amendment) Bill, 2021.

At 4.36 P.M., the Deputy Chief Minister moved-

That the Panchkula Metropolitan Development Authority (Amendment) Bill be taken into consideration at once.

Shri Varun Chaudhary, a Member of the Indian National Congress Party, spoke for 01 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill, 2021.

At 4.40 P.M., the Agriculture and Farmers' Welfare Minister moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill be taken into consideration at once.

Shri Neeraj Sharma, Shri Varun Chaudhary, Smt. Kiran Choudhry, and Shri Aftab Ahmed, Members of the Indian National Congress Party, spoke for 02, 02, 04, 01 minutes respectively.

Shri Ram Kumar Gautam, a Member of the Treasury Benches, spoke for 01 minute.

The Chief Minister, by way of reply, spoke for 04 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 14 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

The motion was put and carried.

XV. INTIMATION AND BEST WISHES TO THE ADDITIONAL SECRETARY, HARYANA VIDHAN SABHA ON HIS RETIREMENT

During the Legislative Business, the Chief Minister informed the House that Shri Subhash Sharma, Additional Secretary, Haryana Vidhan Sabha is going to retire on 31st January, 2022 . He further wished to him for better future and good health.

Smt. Kiran Choudhry, a Member from the Indian National Congress Party, also wished to the above said officer.

Shri Ram Kumar Gautam, a Member from the Treasury Benches also wished to the above said officer.

XVI. RESUMPTION OF THE LEGISLATIVE BUSINESS

4. The Haryana Excise (Amendment) Bill, 2021.

At 4.57 P.M., the Deputy Chief Minister moved-

That the Haryana Excise (Amendment) Bill be taken into consideration at once.

Smt. Kiran Choudhry, Smt. Geeta Bhukkal, Shri Bishan Lal and Shri Aftab Ahmed, Members of the Indian National Congress Party, spoke for 04, 03, 01 and 01 minute respectively.

The Deputy Chief Minister, by way of reply, spoke for 03 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

XVII. THANKS AND NEW YEAR WISHES BY THE DEPUTY LEADER OF THE CONGRESS LEGISLATURE PARTY AND BY THE SPEAKER

Before the House was to adjourn sine die, Smt. Kiran Choudhry, the Deputy Leader of the Congress Legislature Party thanked the Speaker for conducting the House smoothly. She also wished to the Speaker as well as the Members of the House for coming New Year.

Shri Aftab Ahmed, M.L.A, also wished to the Speaker and the Members of the House for coming New Year.

The Speaker also wished to all the Members of the House for coming New Year.

Shri Aseem Goel, a Member from the Panel of the Chairpersons occupied the Chair from 1.02 P.M. to 1.39 P.M. and the Deputy Speaker occupied the Chair from 1.39 P.M. to 2.31 P.M.

The Sabha then adjourned sine die.

CHANDIGARH
the 22th December, 2021.

SECRETARY.